

mon knowledge that senior lawyers are too busy to attend to the work of acting in the Supreme Court. In the circumstances a person desiring to engage a renowned lawyer has to engage some other lawyer for the purpose on acting in the Supreme Court. Litigants who do not want to engage two Advocates can engage only an Advocate-on-record so that he can both act and plead. It is not correct to say that the Advocate-on-record burden the clients with their fees. No instance of an Advocate-on-record misusing his authority has come to the notice of Government.

(b) No such instance has come to the notice of Government.

(c) The system of Advocate-on-record has its own merits. It is not therefore proposed to amend the Supreme Court Rules.

Arrest of Gang Counterfeiting Travellers Cheques in Bombay

3613. SHRI K. LAKKAPPA :
SHRI P. VISWAMBHARAN :
SHRI M. H. GOWDA :
SHRI A. SREEDHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a gang of cheats has been arrested in Bombay in connection with the counterfeiting of travellers cheques ;

(b) whether it is also a fact that a foreigner is also connected with this racket ; and

(c) the details of the investigations and the names of the persons involved in this racket ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA) : (a). Yes,
Sir.

(b) Two persons of Indian origin, holding British passports have been arrested in this connection.

(c) The case is still under investigation. The following persons have so far been arrested :

- (i) Jagjitsingh Bansingh Oberoi,
- (ii) Fatehali Ladha Ibrahim.
- (iii) Vinod Bajaj Sharma.
- (iv) Eramshetty Ganpatrao Nana Naidu.
- (v) Tribhuwannath Ramchandra Khanna.
- (vi) Teherbhai Dawoodhal Lakdawalla.

Complaints against C.S.I.O. and C.S.I.R.

3614. SHRI P. GOPALAN ;
SHRI B. K. MODAK ;
SHRI K. M. ABRAHAM ;
SHRI UMANATH :

Will the Minister of EDUCATION
AND YOUTH SERVICES be pleased to
state :

(a) whether Government have received any protest note from scientists complaining about neglect, nepotism and victimisation by the authorities in the Central Scientific Instruments organisation and the Council of Scientific and Industrial Research during the period from 1967 to the end of 1969 ; and

(b) if so, the details of the charges levelled against the officials and the action taken by Government in the matter ?

THE MINISTER OF EDUCATION
AND YOUTH SERVICES (DR. V.K.R.V.
RAO) : (a) and (b). Certain complaints have been received against the Director, Central Scientific Instruments Organisation (CSIO), Chandigarh, some of which are suo-moto under investigation by the C.B.I. It will not be in public interest to disclose those complaints at this stage.

Solution of Telengana Problem

3615. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to find an early solution to the problem of Telengana ;